

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

MA NO. /2024 in OA 25/2023/EZ

IN THE MATTER OF -:

JAMES TELI CAMDER & TONGAM JOMOH

Petitioners

VERSUS

MOEF & CC And Ors

Respondents

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DATE 24/04/2024

Place Papumpare



PRAKASH PANDEY

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BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA**

MA in OA NO . 25 /2023

IN THE MATTER OF -:

1. James Teli Camder**S/O** Teli Tade**R/O** Office Of the ALL ARUNACHAL ABOTANI ASSOCIATION (AAATA), A-Sector, Near Helipad, Opposite: SI-DONYI Festival Ground, Naharlagun, District Papumpare, Arunachal Pradesh.**M No 8798412149****2. Tongam Jomoh****S/O** Hari Jomoh**R/O** Office of the ALL ARUNACHAL ABOTANI ASSOCIATION (AAATA), A-Sector, Near Helipad, Opposite: SI-DONYI Festival Ground, Naharlagun, District Papumpare, Arunachal Pradesh.**PETITIONERS****VERSUS****1. MINISTRY OF ENVIRONMENT , FOREST AND CLIMATE CHANGE**

Through its secretary, New Delhi

Indira Paryavaran Bhawan, Jor Bag, New Delhi

E Mail Id: secy-moef@nic.in**2. STATE OF ARUNACHAL PRADESH**

Through Chief Secretary

Civil Secretariat, Government of Arunachal Pradesh

Itanagar, Arunachal Pradesh, Pin: 791111

E Mail Id : cs-arunachal@nic.in**3. DEPARTMENT OF ENVIRONMENT, FOREST & CLIMATE CHANGE**

Through PCCF & Principal Secretary, Itanagar

Dist Papum Pare, Arunachal Pradesh

pccf-arn@nic.in

4. DIRECTOR GENERAL OF FOREST

Office of Ministry Of Environment , Forest And
Climate Change
Indira Paryavaran Bhawan, JorBag, New Delhi
Email Id: dgfindia@nic.in

**5. DEPARTMENT OF FINANCE PLANNING & INVESTMENT
GOVT. OF ARUNACHAL PRADESH**

Through Spl. Secretary (Planning)
Civil Secretariat, Govt. of Arunachal Pradesh
No 1 floor, Room No. 107, Itanagar, Arunachal Pradesh, Pin: 791111
Email Id : secretaryplanning@yahoo.com

6. CHIEF CONSERVATOR OF FOREST (CCF), Tezu

Dept. of Environment, Forest & Climate Change
Govt. of Arunachal Pradesh
Dist: Lohit, Arunachal Pradesh, Pin: 792001
Email Id: cfeac-arn@nic.in

7. DIVISIONAL FOREST OFFICER

O/o The Divisional Forest Officer (DFO), Namsai
District: Namsai, Arunachal Pradesh Pin: 792103
Email Id: dfonamsai-arn@nic.in

8. DEPUTY COMMISSIONER

Mini Secretariat O/o The Deputy Commissioner, Namsai
District: Namsai, Arunachal Pradesh, Pin: 792103
Email ID: dc-namsai-arn@gov.in

9. CHIEF ENGINEER

Eastern Commissioner Complex , Namsai
Eastern Zone, PWD Division
District: Namsai, Arunachal Pradesh Pin: 792103
Email Id: ceez-pwd-arn@nic.in

RESPONDENTS

**MA under Section 26 and 28 of NGT ACT for violation of Order
Of Hon'ble Tribunal**

It is most humbly submitted on behalf of the petitioner named above as under-

1. The Petitioner is seeking initiation of action against the respondents/Violator, for deliberate and willful breach and violation of order dated 28/07/2023 passed in original Application No 25/2023/EZ by this Hon'ble Tribunal.
2. Original Application has been filed by the Applicants with the allegation that constructions have been made and are being made within the Namsai Forest area without having permission under section 2 of Forest Conservation Act. Details of the constructions have been given in para 5 of the Original Application which are as under: -

| Name Of Reserve Forest | Encroacher Activity | Location (latitude and Longitude of Encroachment area) | Area Of Encroachment | District |
|-------------------------------|---|---|-----------------------------|-------------------------|
| Manabhum Reserve Forest | Construction of golden pagoda Meditation centre | NH15,Arunachal Pradesh 792103 27.77192166666667 & 95.97864` | 19.5 hectare | Namsai (Tengapani Area) |
| Namsai Reserve Forest | Construction of Mini secretariat building | MV99+39V,minister market,namsai arunachal Pradesh 792103 27.66767166666666 & 7` & 95.868115` | 2.5 hectare | Namsai |
| Manabhum | Construction of Lord | PXH5+9J8,ARUNACHAL PRADESH | 5 | Lathao Circle in |

| | | | | |
|----------------|---------------|---|---------|-----------------|
| Reserve Forest | Buddha Statue | 792103 27.7287183333333 37` & 95.9589266666666 6` | hectare | Namsai District |
|----------------|---------------|---|---------|-----------------|

3. That Respondent no 1 MOEF & CC, being responsible authority for forest clearance, had not filed reply in OA 25/23, however many time granted them to file counter affidavit, status of any pending application for forest clearance also not confirm, where as state claimed that Application for Forest Clearance pending before Respondent No 1, regarding forest clearance.
4. That on dated 28/07/203, Hon'ble Tribunal delivered judgment in OA 25/2023 and Operative Portion of the judgment containing direction to be complied by respondents was given in para13 & 14 and same is being reproduced as under:-

“13. We, accordingly dispose of this Original Application with a direction to the Respondent No.1, Ministry of Environment, Forests and Climate Change, to take a decision in accordance with law, within a period of two months regarding the proposal for grant of Forest Clearance stated to have been submitted before it which is pending before the Inspector General of Forests (C), MoEF&CC submitted under Government of Arunachal Pradesh, Department of Environment and Forest letter dated 27.12.2021, Annexure-R-23 (page no.367) of the paper book. This letter indicates that in lieu of the area of 19.52 hectares for diversion, Compensatory Afforestation has been proposed in the Namsai Forest Range at location-Tengapani Reserve Forest, area of 39.04 hectares. The Respondent No.1 shall also consider the matter with regard to de-reservation of any additional area which may have been taken up for construction, in accordance with law ensuring in the process adequate compensatory afforestation.

14. We further direct that the interim order passed by this Tribunal on 16.03.2023 shall be subject to any final order which may be passed by the Respondent No.1, Ministry of Environment, Forests and Climate Change. ”(Annexure A1 Page14-24)

5. That earlier on dated **16.03.2023** Hon’ble Tribunal stayed construction activity ,Operative Para of order ,reproduced here

“ 10. List on 19.04.2023, till then there shall be a stay on all construction activities within the Namsai Forest area in question”(Annexure A2 Page 25-27)

6. That Hon’ble Tribunal directed Respondent No 1 ,Ministry Of Environmental, Forest and Climate Change(MOEF&CC), to Take a decision in accordance with law within a period of two month regarding the proposal for grant of Forest clearance pending before the inspector General of Forest ,MOEF&CC submitted under Gov Of Arunachal Pradesh, Department of Environment and forest letter dated 27.12.2021 **but no action has been taken by respondent no 1 till now ,after completion of 8 month of issuance of direction by Hon’ble Tribunal, Petitioner collect information regarding this which is annexed as Annexure A3 page 28-32**

7. That Petitioners has filed RTI Application before MOEF Regional Office To collect information regarding action on pendency of approval ,appeal also filed whereas, MOEF&CC(RO) Replied on 30/11/23 that its under process (**Annexure A3 page 32**)and on

15/02/2024 misleading answer given by MOEF&CC(RO) which is annexed as **Annexure A4 page 33**

8. That Hon'ble Tribunal Stayed on construction activity on dated 16/03/23 , and on dated 28/07/23 Hon'ble tribunal directed that interim order shall be subject to any final order which be passed by the respondent no 1 ,Ministry Of Environment ,forest and climate change but till now no order passed by respondent no 1 , so stay order passed by Hon'ble Tribunal on dated 16.03.23 still existing but respondent had carrying out construction activity inspite of Hon'ble Tribunal Order, construction activity photographs annexed as **Annexure A5 to AnnexureA8Page 34-45**
9. That below mention are the activities of Violators , which is violation of Hon'ble Tribunal direction

| Sr No | Contemnor Detail | Violation |
|-------|--|--|
| 1 | MINISTRY OF ENVIRONMENT , FOREST AND CLIMATE CHANGE | As per direction of Hon'ble Tribunal, Pending Application for Forest Clearance decided within 2 month, that is not done |
| 2 | STATE OF ARUNACHAL PRADESH Through Chief Secretary | Hon'ble Tribunal Stayed on construction activity on 16.03.24 but subordinate department like PWD ,willfully violated order |
| 3 | DEPARTMENT OF ENVIRONMENT,FOREST & CLIMATE CHANGE Through PCCF & Principal Secretary, Itanagar | In spite of stay on construction activity in Namsai Reserve Forest area, This authority permit for construction activity, keeping mum on violation of Hon'ble Tribunal Order |

| | | |
|---|--|--|
| 4 | DIRECTOR GENERAL OF FOREST Office of Ministry Of Environment , Forest And Climate Change | In spite of stay on construction activity in Namsai Reserve Forest area, This authority permit for construction activity, keeping mum on violation of Hon'ble Tribunal Order |
| 5 | DEPARTMENT OF FINANCE PLANNING & INVESTMENT GOVT. OF ARUNACHAL PRADESH Through Spl. Secretary (Planning) | In spite of stay order, continuous fund allotted for construction activity in Namsai Forest area |
| 6 | CHIEF CONSERVATOR OF FOREST (CCF), Tezu Dept. of Environment, Forest & Climate Change Govt. of Arunachal Pradesh | In spite of stay on construction activity in Namsai Forest area, This authority permit for construction activity, keeping mum on violation of Hon'ble Tribunal Order |
| 7 | DIVISIONAL FOREST OFFICER O/o The Divisional Forest Officer (DFO), Namsai | In spite of stay on construction activity in Namsai Reserv Forest area, construction activity carried out within 100 meter from range office , having connivance with PWD , permit construction activity |
| 8 | DEPUTY COMMISSIONER Mini Secretariat O/o The Deputy Commissioner, Namsai | Hon'ble Tribunal Stayed on construction activity on 16.03.24 but subordinate department like PWD ,willfully violated order |
| 9 | CHIEF ENGINEER Eastern Commissioner Complex , Namsai Eastern Zone, PWD Division | Directed to carried out construction activity in Namsai reserve forest area |

10. That even after above mention categorical direction, respondent no 1 to 9 had deliberately and willfully to overreach and frustrate the order passed by the Hon'ble Tribunal and to disrespect demean and

undermine the authority of Hon'ble Tribunal in public eye. Still construction activity going on, ulterior purpose and well thought design to commit the breach of the order amounting the violation of court order.

11. That from the perusal of the photographs it is apparent and clear that the respondent are doing it deliberately and complete violation of above mention quoted direction given by Hon'ble Tribunal in OA 25/2023(EZ) Filed By Petitioners, despite complete knowledge and information of the operative command of the Hon'ble Tribunal.
12. That , The respondent acting illegally, arbitrarily and with calculated malice and deliberate and willful intention to violate the order passed by the Hon'ble Tribunal.
13. That the Respondent no 1 to 9 are Public Authority/public servant and they are bound by the order passed this Hon'ble Tribunal and Hence, The respondent are liable to comply the order without any exception within the reasonable time but the respondents didn't do and has deliberately and willfully breach the direction given by the Hon'ble Tribunal and therefore, all the Violators are guilty of violation of court order and deserve to be penalized appropriately

Prayer

It is therefore ,most humbly prayed that in the interest of justice the Hon'ble Court be pleased to issue rule nisi and after securing the personal presence of Violators before this Hon'ble Tribunal and

securing the same be further pleased to punish the Violators with most serious punishment and consequences permissible in law

Date 24/04/2024

Petitioners
Through
Prakash Pandey
Counsel For petitioners

TS y



Recorded at the book No: 03/2024

Sl. No. 742/2024 Date 02/03/2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE, BENCH AT KOKLATA

IN THE MATTER OF:- OA No

JAMES TELI CAMDER & TONGAM JAMOH Petitioner

VERSUS

MOEF & CC AND ORS. Respondents

AFFIDAVIT

I, James Teli Camder S/O Teli Tade R/O Office Of the ALL ARUNACHAL ABOTANI ASSOCIATION(AAATA),A-Sector,Near Helipad,Opposite -SI-DONYI, District Papumpare AP & Tongam Jamoh S/O Hari Jamoh R/O Office Of the ALL ARUNACHAL ABOTANI ASSOCIATION(AAATA),A-Sector,Near Helipad,Opposite -SI-DONYI, District Papumpare AP do hereby solemnly affirm on oath as under:-

1. That ,we are the applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That ,we are filing the present MISC Application Along with Annexure before the Hon'ble Tribunal the Contents from Para 1 to last have been drafted on our instruction and the same have been explained to us by my counsel.
3. That ,We have been read and understood the contents and based on the documents filed along with the application.

DEPONENT 1

DEPONENT 2

VERIFICATION

WE, The above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on March 02nd 2024 at Naharlagun.

DEPONENT 1

DEPONENT 2

Solemnly affirmed and declared before me by the deponent at Itanagar Naharlagun

02 MAR 2024

Gegum Lollen NOTARY PUBLIC Itanagar Capital Region Govt. of Arunachal Pradesh

Notary, ICR, A.P

(TONGAM JAMOH)

(JAMES TELI CAMDIR)

BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH AT KOLKATA**

MA No /2024

IN THE MATTER OF -:

JAMES TELI CAMDER & TONGAM JOMOH**Petitioners****VERSUS****MOEF &CC and ors****Respondents****LIST OF DOCUMENTS**

| S.NO. | PARTICULAR'S | ANNEXURE | PAGE NO |
|--------------|---|-----------------|----------------|
| 1 | Hon'ble NGT Judgement Dated 28/07/23 | A1 | 14-24 |
| 2 | Hon'ble NGT Order Dated 16/03/23 | A2 | 25-27 |
| 3 | RTI Application and Reply of MOEF&CC | A3 | 28-32 |
| 4 | Reply Of MOEF & CC dated 15/02/24 | A4 | 33 |
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| 8 | Photographs Construction of Illegal Tourist Lodge at Tengapani under Manabhum Reserved Forest | A8 | 41-45 |

Date 24/04/24

Petitioners

Through

**Prakash pandey****Counsel for petitioners**

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA**

.....

**ORIGINAL APPLICATION NO. 25/2023/EZ
(I.A. NO.32/2023/EZ)**

IN THE MATTER OF:

1. **James Teli Camder,
S/o Teli Tade,
R/o Office of the ALL ARUNACHAL ABOTANI ASSOCIATION
(AAATA), A-Sector, Near Helipad, Opposite: SI-DONYI
Festival Ground, Naharlagun, District-Papumpare,
Arunachal Pradesh,**
2. **Tongam Jomoh,
S/o Hari Jomoh,
R/o Office of the ALL ARUNACHAL ABOTANI ASSOCIATION
(AAATA), A-Sector, Near Helipad, Opposite: SI-DONYI
Festival Ground, Naharlagun, District-Papumpare,
Arunachal Pradesh,**

.... Applicant(s)

Versus

1. **Ministry of Environment, Forest and Climate Change,
Through its Secretary, New Delhi,
Indira Paryavaran Bhawan, Jor Bagh,
New Delhi,**
2. **State of Arunachal Pradesh,
Through Chief Secretary,
Civil Secretariat, Government of Arunachal Pradesh,
Itanagar, Arunachal Pradesh,
Pin - 791111,**
3. **Department of Environment, Forest & Climate Change,
Through PCCF & Principal Secretary, Itanagar,
District-Papumpare, Arunachal Pradesh,**
4. **Director General of Forest,
Office of Ministry of Environment, Forest and Climate
Change,
Indira Paryavaran Bhawan, Jor Bagh,
New Delhi,**

5. **Department of Finance Planning & Investment,
Govt. of Arunachal Pradesh,
Through Spl. Secretary (Planning),
Civil Secretariat, Govt. of Arunachal Pradesh,
No. 1 Floor, Room No.107, Itanagar,
Pin – 791111,**
6. **Chief Conservator of Forest (CCF), Tezu,
Dept. of Environment, Forest & Climate Change,
Govt. of Arunachal Pradesh,
District-Lohit, Arunachal Pradesh,
Pin – 792001,**
7. **Divisional Forest Officer,
O/o The Divisional Forest Officer (DFO), Namsai,
District-Namsai, Arunachal Pradesh,
Pin – 792103,**
8. **Deputy Commissioner,
Mini Secretariat, O/o The Deputy Commissioner, Namsai,
District-Namsai, Arunachal Pradesh,
Pin – 792103,**
9. **Chief Engineer,
Eastern Commissioner Complex, Namsai,
Eastern Zone, PWD Division,
District-Namsai, Arunachal Pradesh,
Pin – 792103,**

.... Respondent(s)

COUNSEL FOR APPLICANTS:

Mr. Prakash Pandey, Advocate

COUNSEL FOR RESPONDENTS:

**Ms. Amrita Pandey, Advocate for R-1 & 4,
Ms. Ginny J. Routray, Advocate a/w
Ms. Tanvi Bansal, Advocate for R-2, 3, 5 to 9,**

JUDGMENT

PRESENT:

**HON'BLE MR. JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)
HON'BLE DR. ARUN KUMAR VERMA (EXPERT MEMBER)**

Reserved On: - 26th July, 2023
Pronounced On: - 28th July, 2023

1. Whether the Judgment is allowed to be published on the net? **Yes**
2. Whether the Judgment is allowed to be published in the NGT Reporter? **Yes**
-

JUSTICE B. AMIT STHALEKAR (JUDICIAL MEMBER)

Heard the learned Counsel for the parties and perused the documents on record.

2. This Original Application has been filed by the Applicants with the allegation that constructions have been made and are being made within the Namsai Forest area which is stated to be a Reserved Forest. Details of the constructions have been given in para 5 of the Original Application which are as under: -

| Name of Reserve Forest | Encroacher Activity | Location (Latitude and Longitude of Encroachment area | Area of Encroachment | District |
|-------------------------------|---|--|-----------------------------|-------------------------|
| Manabhum Reserve Forest | Construction of golden pagoda Meditation Centre | NH15, Arunachal Pradesh 792103 27.7719216666666 7' & 95.97864' | 19.5 hectare | Namsai (Tengapani Area) |
| Namsai Reserve Forest | Construction of Mini Secretariat building | MV99+39V, minister market, Namsai Arunachal Pradesh 792103 27.6676766666666 & 7' & 95.868115' | 2.5 hectare | Namsai |
| Manabhum | Construction | PXH5+9J8, Arunachal | 5 hectare | Lathao |

| | | | | |
|---------------------------|--------------------------------------|--|--|--|
| <i>Reserve Forest</i> | <i>of Lord Buddha Statue</i> | <i>Pradesh 792103 27.728718333333337' & 95.95892666666666'</i> | | <i>Circle in Namsai District</i> |
|---------------------------|--------------------------------------|--|--|--|

3. Annexure-A8 (page no. 46) to the Original Application is an order dated 24.02.2022 passed by the State Information Commissioner, Arunachal Pradesh Information, Itanagar, whereby a penalty of Rs. 25,000/- (Rupees Twenty-Five Thousand only) along with a compensation of Rs. 10,000/- (Rupees Ten Thousand only) has been imposed on the Public Information Officer-cum-Divisional Forest Officer, Namsai Forest Division, for providing false information. This letter clearly mentions that the area in question is Namsai Forest area and instead of answering the RTI query of the Applicant in 'Yes' or 'No', the Public Information Officer has only stated that 'The issue of NOC by Forest Department does not arise'.

4. The State Respondents have filed affidavit dated 17.04.2023. A preliminary objection has been raised namely that the Original Application is barred by limitation since constructions of the Golden Pagoda Tourist Complex were started in year 2009 and completed in 2013; it is stated that construction of the ADC Office which was later renamed as District/Mini Secretariat, was sanctioned in year 2012. It is also stated that the construction of Lord Buddha Statue measuring about 180 feet was commenced in 2009 and substantially constructed by 2018 and, therefore, the present Original Application filed in 2023 is barred by limitation.

5. Other than the plea of limitation with regard to the allegations of constructions made within the Namsai Forest area are concerned, it is stated that Kongmu-Kham also known as Golden Pagoda is located at the Noi-Chenam hills on the banks of Tengapani River. The Government of Arunachal Pradesh sanctioned the project for construction of Tourist Complex including Administrative Block, Dormitory for Tourist, Multipurpose Hall, Restaurant etc. in 2009 and the same was completed by 2013.

6. The State Respondents submitted a proposal to the Namsai Forest Division on 04.09.2019 for diversion of forest land of 19.52 hectares of Manbhum Reserve Forest land on which Golden Pagoda is located. It is stated that the density of forest, as calculated by the Namsai Forest Division is a mere 0.1%. The Namsai Forest Division submitted a proposal on 12.04.2022, seeking approval of the Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land of 19.52 hectares of the Manbhum Reserve Forest for the Golden Pagoda Buddhist religious site.

7. So far as the Meditation Center is concerned, it is stated that construction of the same was tendered on 22.11.2022 for setting up Meditation Centers in six established villages of Namsai District namely Kaisu, Wagon Pather, Nangtaw Shyam, Gunanagar, Pankao and Tingwa. It is stated that Government of Arunachal Pradesh has provided administrative approval and expenditure sanction of Rs.3,00,00,000/- (Rupees Three Crores only) for '*C/o Meditation Center under Namsai District*' in lieu of '*C/o Meditation Center under*

Namsai and Changlang' District vide order dated 16.08.2021, later clarified vide notice dated 04.02.2022 to read as '*C/o Tourist Lodge at Tengapani under Namsai District.*' The letter dated 12.04.2022 has been filed as Annexure-R-3 (Colly) addressed by the Namsai Forest Division to the Central Government for diversion of forest land of 19.52 hectares of Manbhum Reserve Forest.

- (i) It is stated that Namsai District was created by the State Government in 2014 to provide proper administrative coverage and all-round development of the District. It is also stated that the district has a geographical area of 1587 Sq. Km. with a population of 95,950 (as per 2011 Census).
- (ii) It is also stated that in 1953 an Administrative Center (Base Superintendent) was established at Namsai (under Namsai Reserve Forest) by the Government of India for effective administration. Construction of ADC Office was sanctioned on 13.12.2012 and administrative approval and expenditure sanction of Rs.4,50,00,000/- (Rupees Four cores fifty lakhs only) was granted by the Government of Arunachal Pradesh vide order dated 19.12.2012 and construction of boundary wall and approach road has been sanctioned on 07.03.2015.
- (iii) In 2014, the ADC Headquarter was upgraded to a District Headquarter Arunachal Pradesh (re-cognization of Districts) Amendment Bill, 2013 by carving out Namsai, Chongkham, Lekang, Lathao and Piyong Circles from Lohit District. The nomenclature of ADC Office was changed to that of District Secretariat building. The construction of District of Namsai

was taken up in various phases. Master Plan for construction of the District Secretariat Building of Namsai with plinth area of 8654.64 sq. km. consisting of three blocks namely Block-A, Block -B and Block-C was framed. Administrative approval and financial approval of Rs.4,97,50,000/- (Rupees Four crores ninety-seven lakhs fifty thousand only) for construction of District Secretariat Building at Namsai was accorded by the Government of Arunachal Pradesh vide order dated 29.03.2016 and later for Block-B of Rs.8,98,00,000/- (Rupees Eight crores ninety-eight lakhs only) vide order dated 27.12.2017.

It is stated that Secretariat Building of Block-B was completed in 2021. It is also stated that character of the land in question was swampy, and devoid of any plantation or habitation and there was not even a single tree in this area

8. It is stated that as far as Namsai Reserved Forest is concerned, earlier an area of 23.72 sq. km. (2372 hectares) was declared as Namsai Reserved Forest in 1936. As per Working Plan from 2005-06 to 2014-15, the area of Namsai Reserved Forest was computed from map and found to be 19.88 sq. km. as against the notified area 23.72 sq. km. (2372 hectares). Thus, showing a difference in excess of 387 hectares of notified area. The Working Plan Officer also pointed out that out of the said area of 19.88 sq. km. (computed area), an area of 12.93 sq. km. was under encroachment at the time, meaning by 1999-2000 when survey and enumeration was done. Thus, in effect, the area of Namsai Reserved

Forest under possession of Forest Department stood at 6.95 sq. km. only (695 hectares) in year 2000 when the survey had been undertaken by the Forest Department. More than 20 years have elapsed since then and Namsai township, which was a sub-divisional headquarter in 2005 has been declared a district headquarter in 2014 and now in 2023 includes a host of Government Department together with infrastructure required for a District Headquarter like hospitals, petrol pumps, bus stands, schools, colleges, electricity, water supply, roads, markets etc. It is stated that there are also private residences, markets, Buddhist monasteries, tea gardens and cultivation fields scattered all around the fringe areas of the township. Namsai District has also been declared an Aspirational District of Arunachal Pradesh by the Government of India. It is also stated that there is a saw-cum-veneer industry. M/s Birds and Company was established in 1929 at Murkongselek, thereafter, M/s Jalan Group of Industries took over the said factory in 1948 and renamed it as M/s Arunachal Plywood Industries Ltd. Lease was granted w.e.f.1952 to 30.09.1967 and again renewed from 01.09.1967 to 30.09.1982 and from 01.08.1986 to 31.07.1998, for which lease was granted and lease rent for 3,27,738 sq. m. of land has been deposited by M/s Arunachal Plywood Industries Ltd., for the period from 1992-2006 and though the company has become defunct it has been encroached by the public. It is stated that this land was leased long before the enforcement of the Forest (Conservation) Act, 1980, and, therefore, there has been no violation of the said Act.

9. So far as the Manbhum Reserve Forest is concerned, it is stated that the Working Plan Officer has pointed out that out of 146.99 sq. km. of computed forest area, an area of 9.80 sq. km. was under encroachment. Thus, in effect, the area of Manbhum Reserve Forest under the Forest Department stood at 137.19 sq. km. (13,719 hectares) in 2000 when survey was undertaken by the Forest Department. It is also stated that at present the Manbhum Reserved Forest houses the Tengapani Model Village (under PM Yojna) including Government infrastructure like transmission lines, Power Grip, PHE water supply, Government School, road etc.

10. However, considering that constructions in Namsai Reserve Forest have been made several decades ago or atleast between 1999-2000 and Sub-Divisional Headquarters setup in 2005 which was declared as a District Headquarter in 2014 and considering that the matter is still pending with the Ministry of Environment, Forests and Climate Change (MoEF&CC) for grant of Forest Clearance we are not satisfied that the Original Application is barred by limitation and are not inclined to dismiss the present Original Application as such.

11. However, we are of the view that the matter regarding de-reservation of forest area lies exclusively within the domain of the Central Government in lieu of the provisions of Section 2 of the Forest (Conservation) Act, 1980.

12. We may also put on record that despite time being granted repeatedly, no counter-affidavit has been filed by the Respondent No.1, Ministry of Environment, Forests and Climate Change, nor has it been pointed out to us whether Forest Clearance has been granted for the various constructions made in the Reserved Forest Area.

13. We, accordingly dispose of this Original Application with a direction to the Respondent No.1, Ministry of Environment, Forests and Climate Change, to take a decision in accordance with law, within a period of two months regarding the proposal for grant of Forest Clearance stated to have been submitted before it which is pending before the Inspector General of Forests (C), MoEF&CC submitted under Government of Arunachal Pradesh, Department of Environment and Forest letter dated 27.12.2021, Annexure-R-23 (page no.367) of the paper book. This letter indicates that in lieu of the area of 19.52 hectares for diversion, Compensatory Afforestation has been proposed in the Namsai Forest Range at location-Tengapani Reserve Forest, area of 39.04 hectares. The Respondent No.1 shall also consider the matter with regard to de-reservation of any additional area which may have been taken up for construction, in accordance with law ensuring in the process adequate compensatory afforestation.

14. We further direct that the interim order passed by this Tribunal on 16.03.2023 shall be subject to any final order which

may be passed by the Respondent No.1, Ministry of Environment, Forests and Climate Change.

15. Interlocutory Applications, if any, stand disposed of accordingly.

16. There shall be no order as to costs.

.....
B. AMIT STHALEKAR, JM

.....
DR. ARUN KUMAR VERMA, EM

Kolkata,
July 28, 2023,
Original Application No. 25/2023/EZ
(I.A. No.32/2023/EZ)
MN

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.25/2023/EZ

James Teli Camder & Tongam Jomoh

Applicant(s)

Versus

MoEF & CC & Ors.

Respondent(s)

Date of hearing: 16.03.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Prakash Pandey, Advocate (in Virtual Mode)

ORDER

1. Heard Mr. Prakash Pandey, learned Counsel appearing (in Virtual Mode) for the Applicants.
2. This Original Application has been filed by the Applicants with the allegation that constructions have been made and are being made within the Namsai Forest area which is stated to be a Reserved Forest. Details of the constructions have been given in para 5 of the Original Application which are as under:-

| Name of Reserve Forest | Encroacher Activity | Location (Latitude and Longitude of Encroachment area) | Area of Encroachment | District |
|-------------------------------|---|---|-----------------------------|-------------------------|
| Manabhum Reserve Forest | Construction of golden pagoda Meditation Centre | NH15, Arunachal Pradesh 792103 27.7719216666666 7' & 95.97864' | 19.5 hectare | Namsai (Tengapani Area) |
| Namsai Reserve Forest | Construction of Mini Secretariat building | MV99+39V, minister market, Namsai Arunachal Pradesh 792103 27.6676766666666 & | 2.5 hectare | Namsai |

| | | | | |
|--------------------------------|---|---|------------------|---|
| | | 7' & 95.868115' | | |
| <i>Manabhum Reserve Forest</i> | <i>Construction of Lord Buddha Statue</i> | <i>PXH5+9J8, Arunachal Pradesh 792103 27.728718333333337' & 95.958926666666666'</i> | <i>5 hectare</i> | <i>Lathao Circle in Namsai District</i> |

3. Annexure-A8 (page no. 46) to the Original Application is an order dated 24.02.2022 passed by the State Information Commissioner, Arunachal Pradesh Information, Itanagar, whereby a penalty of Rs. 25,000/- (Rupees Twenty Five Thousand only) along with a compensation of Rs. 10,000/- (Rupees Ten Thousand only) has been imposed on the Public Information Officer-cum-Divisional Forest Officer, Namsai Forest Division, for providing false information. This letter clearly mentions that the area in question is Namsai Forest area and instead of answering the RTI query of the Applicant in 'Yes' or 'No', the Public Information Officer has only stated that 'The issue of NOC by Forest Department does not arise'.
4. In our opinion, matter requires consideration.
5. Issue notice to the Respondents, returnable within four weeks.
6. Ms. Amirta Pandey, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos. 1 & 4, Ministry of Environment, Forests and Climate Change.
7. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos. 2, 3, 5, 6, 7, 8 & 9, State Respondents, Government of Arunachal Pradesh.
8. All the Respondents shall file their counter-affidavits within four weeks.
9. Learned Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Ms.

Amrita Pandey and Mr. Ashok Prasad, learned Counsel for the Respondents within 24 hours.

10. **List on 19.04.2023, till then there shall be a stay on all construction activities within the Namsai Forest area in question.**

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

March 16, 2023,
Original Application No.25/2023/EZ
AK

FORM 'A'
Application for seeking RTI Information U/s(6), RTI Act
(See rule- 3)

| | | | |
|------------------------|--|---|--|
| Ref. No. 39/2023 / 118 | | I.D No. | |
| 1. | Particulars of PIO | TO THE CPIO O/O The UNDER SECRETARY (RTI Cell) MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE 2ND FLOOR, AGNI BLOCK, INDIRA PARYAVARAN BHAWAN JOR BAGH ROAD, ALIGANJ NEW DELHI - 110003 " | |
| 2. | Name | Shri. TONGAM JOMOH | |
| 3. | Address of Application | A-SECTOR NAHARLAGUN, NEARL HELI PAD, OPPOSITE SI- DONYI GROUND, NAHARLAGUN PIN- 791112, | |
| 4. | Concerned Department | MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE 2ND FLOOR, AGNI BLOCK, INDIRA PARYAVARAN BHAWAN JOR BAGH ROAD, ALIGANJ NEW DELHI - 110003 | |
| 5. | Particulars of Information | | |
| | (i) | (i) Details of Information required. | |
| | Q. A | HAS ANY ORDER/ACTION BEEN TAKEN/PASSED BY THE MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE IN RESPECT OF THE INTERIM JUDGEMENT/ORDER BY COURT OF THE NATIONAL GREEN TRIBUNAL, EASTER ZONE BENCH KOLKATA BEARING ORIGINAL APPLICATION NO. 25/2023/EZ (I.A. No 32/2023/EZ) DATED 26.07.2023 IN THE CASE OF JAMES TELI CAMDIR & TONGAM JOMOH (APPLICANTS) VERSUS MoEF&CC & Ors. (RESPONDENTS) COPY ENCLOSED. | |
| | Q.B | WHAT IS THE STATUS OF OUR APPEAL LETTER BEARING LETTER REF NO. AAATA/36/2023/111 DATED 09/08/2023 (COPY ENCLOSED). | |
| 6 | Period for which information asked for | CURRENT | |
| 7 | I, State that the Information sought does not fall within the restrictions contained in Section 8 of the Act and to the best of my knowledge it pertains to your office. | | |
| 8 | An IPO of Rs 10/- bearing IPO No. 59F 390241 dated 22/07/2023. | | |

Place: Naharlagun (A.P)
Date : 02/10/2023



(SHRI. TONGAM JOMOH)

Correspondence Address:
A-SECTOR NAHARLAGUN, NEARL HELI-PAD,
OPPOSITE SI- DONYI GROUND, NAHARLAGUN PIN- 791110, Contact No: 9436837520/ 9436868307.

**File No. 21/21/2023-FPD
Government of India
Ministry of Environment, Forest and Climate Change
(Forest Protection Division)**

**Indira Paryavaran Bhawan
5th Floor, Agni Wing, JorBagh Road
Ali Ganj, New Delhi- 110 003
Dated- 10th October, 2023**

To
Shri Tongam Jomoh
A- Sector, Naharlagun, Near Helipad
Opposite SI-Donyi ground
Naharlagun-791112

Sub: RTI Application of Shri Tongam Jomoh, under RTI Act, 2005- reg.

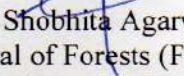
Sir,

Kindly refer to your RTI Application Regd. No. MOENF/R/P/23/00471 dated 06.10.2023. The information in respect of Forest Protection Division is as follows:

1 & 2: The subject matter pertains to Regional Office Headquarter Division, MoEF&CC. Therefore, the RTI application is being transferred to the CPIO (ROHQ), MoEF&CC under section 6 (3) of RTI Act, 2005 with request to provide necessary information as available with them, directly to applicant.

In case you are not satisfied with this reply, you may file an appeal before the First Appellate Authority, Shri R. Raghu Prasad, Inspector General of Forests, Forest Protection Division, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Ali Ganj New Delhi-110003 within a period of one month.

Yours faithfully


(Dr. Shobhita Agarwal)
Assistant Inspector General of Forests (FPD)
Email: fpd-moefcc@gov.in

Copy to:-

1. Shri Manoj Kumar Khandelwal, Assistant Commissioner of Forests, ROHQ Division, MoEFCC with a request to provide information on Point 1 & 2 of the RTI Application.
2. Under Secretary, RTI Cell, MoEF&CC for information.

PROFORMA OF FIRST APPEAL UNDER SECTION 19(1) OF THE RIGHT INFORMATION ACT, 2005.

I.D. No. _____ (for official use)

Ref No: 39-1/2023/118/FIRST APPEAL

Dated: 18/11/2023

To,

**Dr. R. RAGHU PRASAD (FIRST APPELATE AUTHORITY)
INSPECTOR GENERAL OF FORESTS, FOREST PROTECTION DIVISION
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,
INDIRA PARYAVARAN BHAWAN
JOR BAG ROAD, ALI GANJ, NEW DELHI-110003**

1. Name of the Applicant : **SHRI. TONGAM JOMOH**
2. Address of the Applicant : **A-SECTOR, NAHARLAGUN, ARUNACHAL PRADESH.**
3. Particulars of the State Public Information Officer:
- (a) Name : **CPIO O/O The UNDER SECRETARY (RTI Cell) MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE 2ND FLOOR, AGNI BLOCK, INDIRA PARYAVARAN BHAWAN JOR BAGH ROAD, ALIGANJ NEW DELHI - 110003 "**
4. Date of submission of application for seeking information : **03/10/2023**
5. Date on which 30 days from submission of application are over : **03/11/2023**
6. Reasons for appeal: (Please indicate separately for each question)
- (a) No response received within the specified period : **NO RESPONSE RECIEVED**
- (b) Aggrieved by the response received within the specified period : **NA**
- (c) Grounds for appeal : **NO RESPONSE TO MY RTI (COPY OF RTI ENCLOSED)**
7. Last date for filing the Appeal : **03/12/2023**
8. Particulars of Information : **AS PER RTI FORM-A (Copy Enclosed)**
- (a) Information requested
- (i). **ORDER/ACTION BEEN TAKEN/PASSED BY THE MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE IN RESPECT OF THE INTERIM JUDGEMENT/ORDER BY COURT OF THE NATIONAL GREEN TRIBUNAL, EASTER ZONE BENCH KOLKATA BEARING ORIGINAL APPLICATION NO. 25/2023/EZ (I.A. No 32/2023/EZ) DATED 26.07.2023 IN THE CASE OF JAMES TELI CAMDIR & TONGAM JOMOH (APPLICANTS) VERSUS MoEF&CC & Ors. (RESPONDENTS) COPY ENCLOSED.**
- (ii). **WHAT IS THE STATUS OF OUR APPEAL LETTER BEARING LETTER REF NO. AAATA/36/ 2023/111 DATED 09/08/2023 (COPY ENCLOSED)**
- (b) Subject : **ACTION TAKEN REPORT**
- (c) Period : **LATEST**

9. A fee of Rs. 50/- for appeal has been deposited in IPO vide Receipt No. **96G630719** Dated 22/07/2023.



Place: NAHARLAGUN

Name: - (SHRI TONGAM JOMOH)

**Correspondence Address: -A-SECTOR, NEAR: HELIPAD, OPPOSITE : SI-DONYI FESTIVAL GROUND, PO/PS-
NAHARLAGUN, PIN:- 791110, DIST:- PAPUMPARE, ARUNACHAL PRADESH,**

Contact Number : - 9436837520 / 9436868307.

Attach: (a) Copy of RTI application (b) Copy of the response received from CPIO with which the Appellant is aggrieved.



भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, शिलांग/Regional Office, Shillong
उप कार्यालय, गुवाहाटी/Sub - office, Guwahati

चौथी मंजिल, हौसेफेड इमारत, जी एस रोड , रुक्मिणी गाँव, गुवाहाटी- ७८१०२२
4th Floor, Housefed building, GS Road, Rukmini gaon, Guwahati -781022

दूरभाष / Tel Fax: 0361-2330984, E-mail: iro.guwahati-mefcc@gov.in



File no. IRO/GHY/RTI/FC/2021/4899-4900

Date: 30.11.2023

To,



Tongam Jomoh
A-Sector Naharlagun, Near Heli Pad, Opposite SI-Donyi Ground
Naharlagun, Pin: 791112

Sub: Information seeking under RTI Act of 2005 – reg.

Ref: (i) RTI No. MOENF/R/P/2023/471 dated 06.10.2023 of Tongam Jomoh
(ii) Letter No. 5-22/2023-ROHQ dated 30.10.2023 of MoEF&CC, New Delhi

Sir,

With reference to your RTI application mentioned under reference (i) above. I am to inform that the site inspection of the area mentioned in the NGT order OA No. 25/2023/EZ. (I.A No 32/2023/EZ) dated 26.07.2023 has been conducted by Regional Office, Shillong, MoEF&CC and the report preparation is under process in this office.

Yours sincerely,

Shri Thoudam James Singh,
Research Officer/CPIO

Copy to:

The Assistant Commissioner (Forestry), Ministry of Environment, Forest and Climate Change, 5th Floor, Agni Wing, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 110003.

Research Officer/CPIO



भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, गुवाहाटी/Sub-Office, Guwahati
चौथी मंजिल, हौसेफेड इमारत, जी एस रोड, रुक्मिणी गाँव, गुवाहाटी-781022
4th Floor, Housefed building, GS Road, Rukminigaon, Guwahati -781022
दूरभाष /Tel Fax: 0361-2962350, E-mail: iro.guwahati-mefcc@gov.in



File no. IRO/GHY/RTI/FC/2021 /5228-29

Date: 15th February, 2024

To,

✓ Tongam Jomoh
A-Sector Naharlagun, Near Heli Pad,
Opposite SI-Donyi Ground
Naharlagun, Pin:791112

Sub: Information seeking under RTI Act of 2005-reg.

Ref: (i) Letter No. 5-22/2023-ROHQ dated 02-02-2024 of GoI, MoEF&CC, New Delhi.
(ii) Letter No. IRO/GHY/RTI/FC/2021/4899 dated 30.11.2023 of Sub-Office Guwahati.
(iii) Letter No. 5-22/2023-ROHQ dated 30.10.2023 of GoI, MoEF&CC, New Delhi.

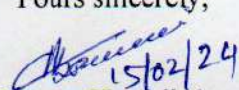
Sir,

With reference to above, it is to inform that your Appeal No. MOENF/A/P/24/00004 dated 25.01.2024 & MOENF/A/P/24/00001 dated 01.01.2024 has been sent to this office vide Ministry's letter under reference (i) above. It is to inform that reply to your RTI Application No. MOEFNF/R/P/23/00471 dated 06.10.2023 as forwarded vide Ministry letter under reference (iii) above has been sent to you vide Sub- Office, Guwahati letter under reference (ii) above and copy of the same is enclosed herewith.

Further, the site inspection report as mentioned in this office letter under reference (ii) above has been sent and under examination in MoEF&CC, New Delhi as per the available records of this office.

Enclosed as stated.

Yours sincerely,


(Dr. Hemen Hazarika)
15/02/24


Scientist 'E'/First Appellate Authority

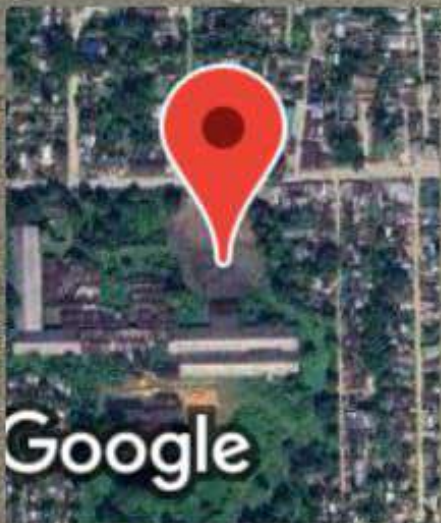
Copy to:

(1) First Appellate Authority/AIGF (ROHQ), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.

1
Scientist 'E'/First Appellate Authority



 GPS Map Camera



Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

Arunachal Pradesh 792103, India

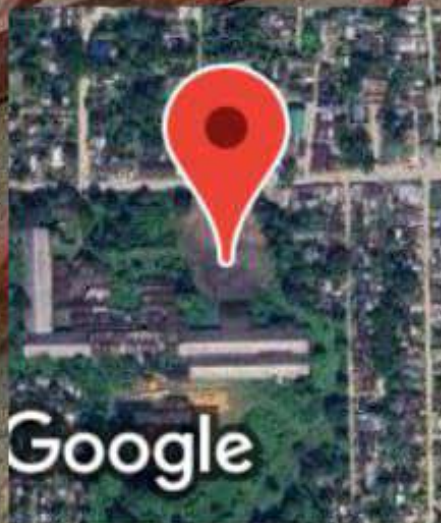
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Long 95.856825°

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GPS Map Camera



Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

Arunachal Pradesh 792103, India

Lat 27.666063°

Long 95.856757°

04/03/24 03:16 PM GMT +05:30



GPS Map Camera

Namsai, Arunachal Pradesh, India

MV99+43Q, Minister Market, Namsai, Arunachal Pradesh 792103, India

Lat 27.668301°

Long 95.867966°

04/03/24 02:43 PM GMT +05:30

Google



GPS Map Camera

Namsai, Arunachal Pradesh, India

MV99+43Q, Minister Market, Namsai, Arunachal Pradesh 792103, India


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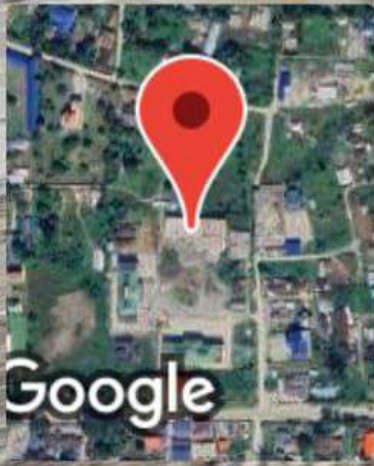
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Google




 GPS Map Camera



Namsai, Arunachal Pradesh, India
MV99+43Q, Minister Market, Namsai, Arunachal Pradesh 792103, India
Lat 27.668288°
Long 95.867993°
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 GPS Map Camera



Namsai, Arunachal Pradesh, India

MV99+43Q, Minister Market, Namsai,


Arunachal Pradesh 792103, India

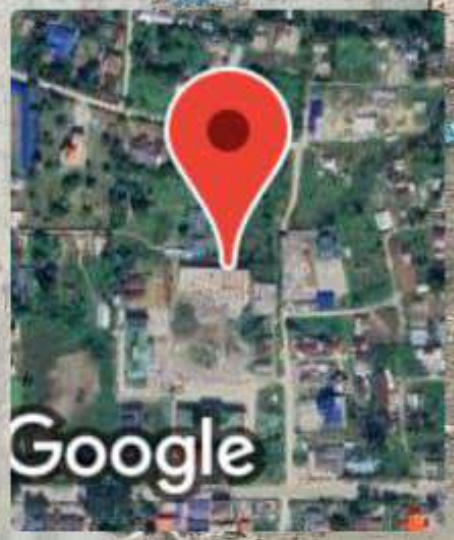
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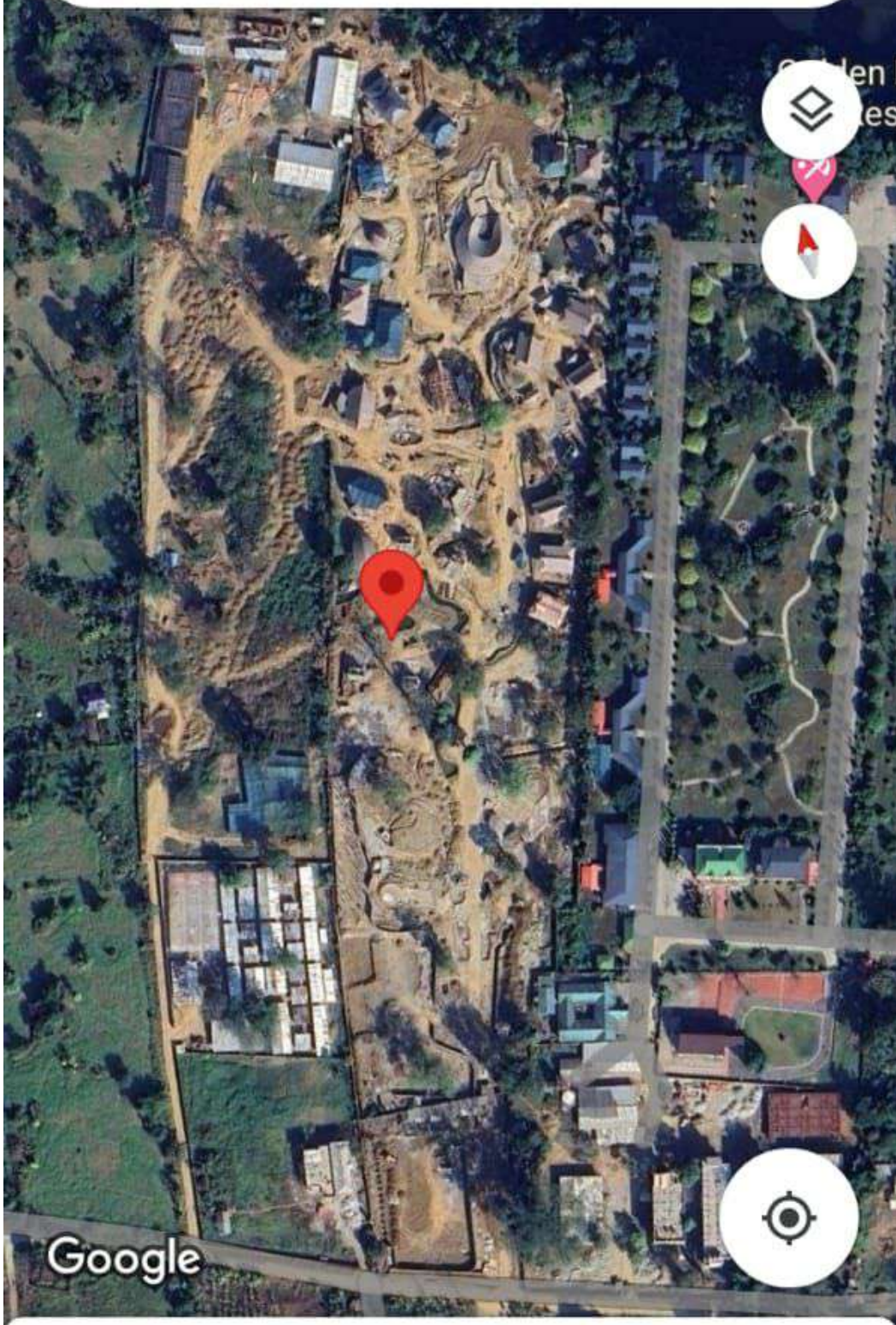
 GPS Map Camera



Google

Namsai, Arunachal Pradesh, India
MV99+39V, Minister Market, Namsai,
Arunachal Pradesh 792103, India
Lat 27.6684°
Long 95.868151°
04/03/24 02:55 PM GMT +05:30

← 27.772111,95.971419 X



Dropped pin

Near Namsai, Arunachal Pradesh · 5 hr 48 min

Directions

Start

Save





GPS Map Camera

Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

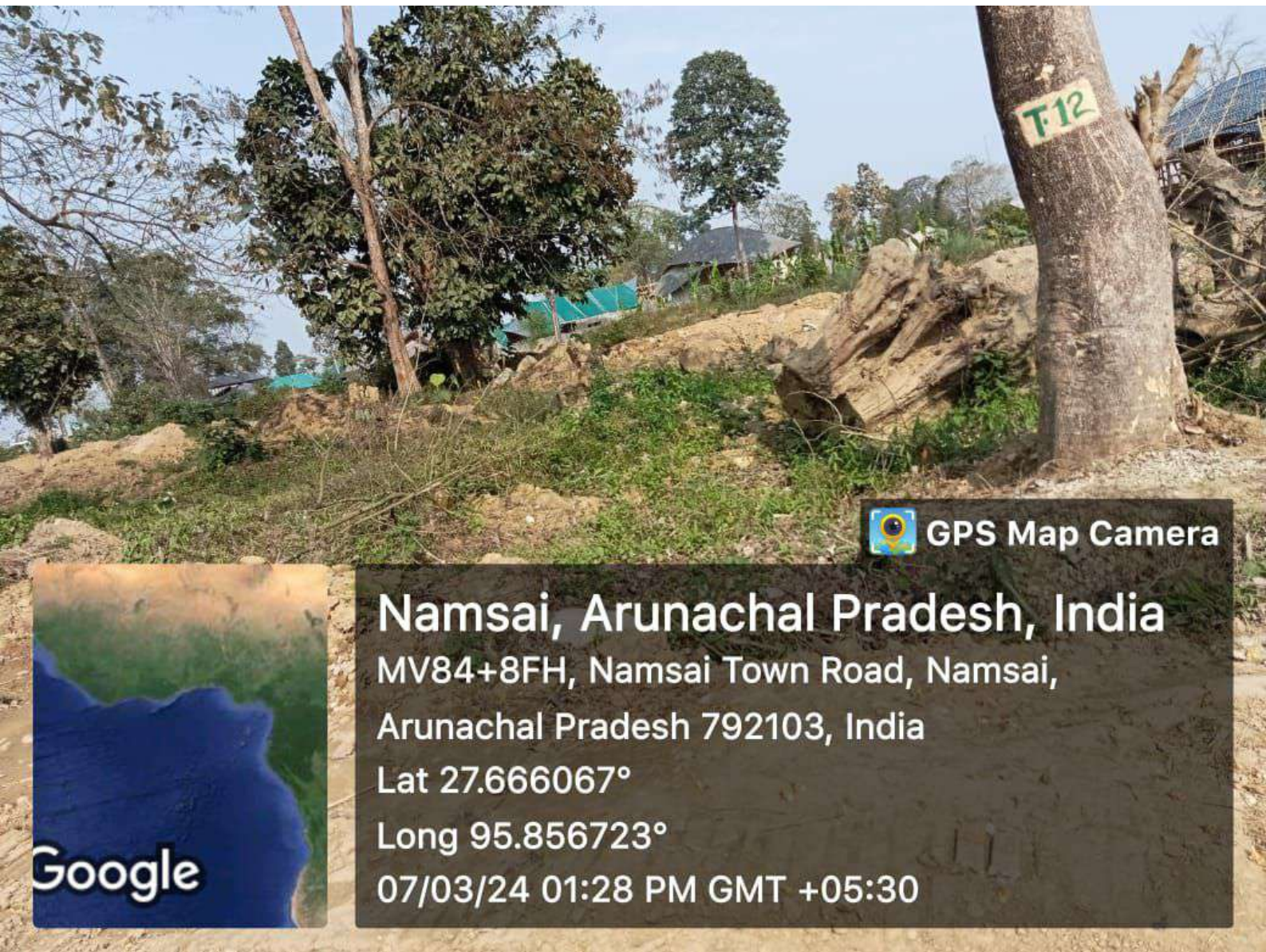
Arunachal Pradesh 792103, India

Lat 27.666067°

Long 95.856723°

07/03/24 01:30 PM GMT +05:30





GPS Map Camera

Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

Arunachal Pradesh 792103, India

Lat 27.666067°

Long 95.856723°

07/03/24 01:28 PM GMT +05:30





GPS Map Camera

Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

Arunachal Pradesh 792103, India


Lat 27.666067°

Long 95.856723°

07/03/24 01:30 PM GMT +05:30

Google



 GPS Map Camera

Namsai, Arunachal Pradesh, India

MV84+8FH, Namsai Town Road, Namsai,

Arunachal Pradesh 792103, India

Lat 27.666067°

Long 95.856723°

07/03/24 01:30 PM GMT +05:30

Google

VAKALATNAMA

IN THE HON'BLE COURT OF **NATIONAL GREEN TRIBUNAL,**
EASTERN ZONE BENCH AT KOLKATA

Case No.....

Petitioners **JAMES TELI CAMDER & TONGAM JOMOH**

Versus

Respondents **MOEF &CC and ors**

I, the Applicant/Appellant or Respondent/Non Applicant named below do hereby appoint, engage and authorize advocate(s) named below to appear, act and plead in aforesaid case proceedings which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other court in which the same may be tried/heard/proceeded with and also in the appellate, revisioner or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize them to sign and file pleadings, appeal, cross objection of the above said case in all its stages and also agree to ratify and confirm acts done by them as if done by us:

In witness whereof we do hereunto set our hand to these presents, the contents of which have been duly understood by us, this 12th day of *March*, 2024.

Particulars of each party executing Vakalatnama

| Sr.N | Name & Father's/ Husband's Name & Age | E-mail | Tel No. | Registered Address | Status in the Case | Full Signature/ Thumb Impressions |
|------|---|--------------------|----------------|--|-----------------------------|--|
| 1 | JAMES TELI CAMDIR | ngoaaata@gmail.com | 87984 12149 | O/c AAATA A-SECTOR NAHARLAGUN (A-P) | | <i>James Teli Camdir</i> |
| 2 | TONGAM JOMOH | ngoaaata@gmail.com | 94368 68307 | O/c AAATA A-SECTOR NAHARLAGUN | | <i>Tongam Jomoh</i> |

Particulars of each advocate accepting Vakalatnama

| Sr.N | Full Name of Advocate | Address for Service | E-mail Address | Telephone Number | Full Signature |
|------|--|--|---------------------------|--------------------------|-----------------------|
| 1 | Prakash Pandey (MP/1611/2018) | Girdhar Height Danish Chouraha Danishkurj Kolar Bhopal | advprakashpande@gmail.com | 8871849683 7805008055 | <i>Prakash Pandey</i> |
| 2 | Arun Goswami | " | | | <i>Arun Goswami</i> |
| 3 | | | | | |